

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 224/252/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

Name of the Company: Amit Narendrakumar Patel  
(Kinboshi Danke Resources Pvt Ltd.)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVESH R. DESAI	PCS	APPELLANT	
2.				

**ORDER**


PCS Mr. Devesh Desai is present for the Appellant.

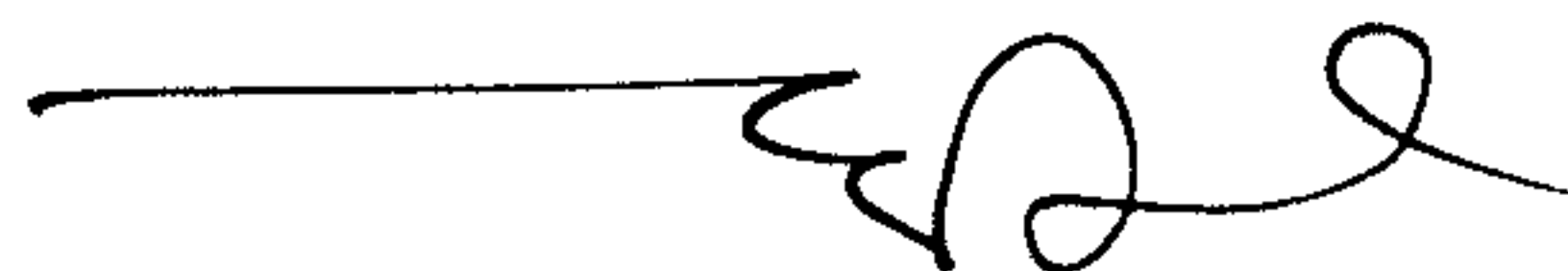
The representation of the ROC as well as Income Tax Department is received.

The Ld. Lawyer appearing on behalf of the appellant submitted that after revival of the company, the company will close its business on compliance of the statutory requirements.

Heard the arguments of learned PCS for the Appellant.

The order is reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 28<sup>th</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**